MR. SPEAKER: You should come to me through the regular producedure .. (Interruption),

SHRI VISWANATHA MENON: We have given short notice question, callingattention but you have not admitted anything. At least, ask the Minister to say something. ...(Interruption).

MR. SPEAKER: Better write to me.

SHRI VISWANTHA MENON: You take such an attitude. That is not helpful.

MR. SPEAKER: Will anybody explain to him? If you send something in writing to me, I will ask him.

SHRI L. N. MISHRA: To make a statement. Better lay it.

CORRECTION OF ANSWER TO S. Q. NO. 214 RE. EXPORT OF JUTE TO EUROPEAN ECO-NOMIC COMMUNITY

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA): I lay the Statement on the Table of the House.

Statement

While dealing with supplementary questions following from Starred Qestion No. 214 answered in the House on the 4th March 1970, it was stated by my collegue, Shri Bhagat, in reply to a supplementary question by Shri Maharaj Singh Bharati, that "there is no quota or duty on export trade with Brtain". There has been an inadvertent error in this enswer, which is regretted.

2. Prior to 1st May, 1969. import of certain categories of jute goods into the United Kingdom was subject to a system of 'mark-up' of the prices. As a result of representations made to the United Kingdom Government, this system of 'mark-up' of prices was replaced by a system of quotas

effective from the 1st May, 1969. These quotas continue even now. There is no Import duty on jute goods in the United Kingdom.

CUSTOMS TARIFF BILL

APPOINTMENT ON SELECT COMMITTEE

SHRI TRIDIB KUMAR CHAUDHURI (Berhampure) : Sir, I move :

"That this House do appoint Shri Inder J. Malhotra to the Select Committee on the Bill to consolidate and amend the law relating to customs duties in the vacancy caused by the regisgnation of Shri Bali Ram Bhagat."

SHRI S. M. BANERJEE (Kanpur): Sir, I move an amendment that "Malhotra" should be substituted by "Gupta".

SHRI INDRAJIT GUPTA (Alipore): No. no.

MR. SPEAKER: Shri Banerjee is all the time in high spirits.

SHRI PILOO MODY (Godhra): That is because he keeps taking them.

SHRI INDRAJIT GUPTA: Kindly see that this remark of his does not go on the record.

SHRI NATH PAI (Rajapur): What is wrong with that? 'High spirits' is quite parliamentary. There is nothing wrong about 'high spirits'.

SHRI S. M. BANERJEE: Why? Is the word "Gupta" unparliamententary?

MR. SPEAKER: I hope, you mean "Indrajit Gupta" and not "Kanwarlal Gupta".

SHRI S. M. BANERJEE: All Guptas: all are parliamentrians.

MR. SPEAKER: The question is:

"That this House do appoint Shri Inder J. Malhotra to the Select Committee on the Bill to consolidate and amend the law relating to customs duties in the vacancy caused by the resignation of Shri Bali Ram Bhagat."

The motion was adopted.

12.53 hrs.

CONSTITUTION (TWENTY-FOURTH AMENDMENT) BILL—contd.

MR. SPEAKER: Out of six hours allotted by the Business Advisory Committee, we have already taken 4 hours and 5 minutes. Approximately we have 2 hours left.

SHRI PILOO MODY (Godhra): Why do you not adjourn for lunch?

MR. SPEAKER: I thought, you could wait for five minutes for your lunch.

SHRI PILOO MODY: Are you offering me any?

MR. SPEAKER: You are very welcome all the time but have some consideration for my resources also.

The Prime Minister may speak at 4 O' Clock.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANS-PORT (SHRI RAGHU RAMAIAH): Yes, Sir; the Prime Minister will speak at 4 O'lock.

SHRI BAKAR ALI MIRZA: Extend the time.

MR. SPEAKER: The Prime Minister will speak at 4 O'Clock and then thereafter there will be voting.

SHRI RAGHU RAMAIAH; Since this is a Constitution (Amendment) Bill, may I announce the time of voting?

MR. SPEAKER: That will be after the Prime Minister's speech.

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): Mr. Speaker, Sir, I was

supposed to intervene yesterday but I thought that I should do it today.

SHRI PILOO MODY: Is this to comment on the performance of your party yesterday?

SHRI Y. B. CHAVAN: As one who has dealt with this problem from 1966 onwards I thought that it was necessary for me to intervene in the debate and give the historical background to this problem as it started taking shape in 1967 and onwards.

SHRI RANGA (Srikakulam): You are no longer the Home Minister. Why do you bother?

SHRI Y. B. CHAVAN: Yesterday I heard three important and representative speeches from the Opposition. One was from Morarjibhai, the other was from the leader of the Jana Sangh, Shri Vajapyee, and the third was the speech of a representative of the princes. All these Members are important people. At least, the first two are important because of their own national stature. Therefore, one has to seriously take notice of what they have said.

Sir, before dealing with the speeches made by them, I would like to give a little of the historical background of this problem. Though in the last 20 or 22 years the question of abolition of privy purses was debated at different forums and many parties have been raising the question of abolishing privy purses, the decison was taken in the AICC session of the Congress Party in Delhi. The resolution that was passed in that AICC session read as follows:

"The privileges and privy purses.....

AN HON. MEMBER: Why are you giving importance to that? (Interruptions)

SHRI Y. B. CHAVAN: I am just giving a historical background of it. It is not giving more importance to my organisation. The resolution reads like this:

"The privileges and privy purses enjoyed by the ex-rulers are incongruous to the concept of democracy and the AICC is of the view that the